

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): U will not be possible to quantify the expenditure incurred by AIR and Doordarshan from 1-4-1984 to 31-3-1985 for arranging cricket commentaries broadcast/telecast *vis-a-vis* other games because staff, studio equipment, etc. during the same period would have been used for other purposes also, apportionment of expenditure on such common items between telecast/broadcast of cricket commentaries and other items is not possible.

However, the time given separately by AIR and Doordarshan for commentaries, highlights on cricket matches on the one hand and similar arrangements for other important games *viz* Tennis, Table Tennis, football and Hockey will be collected and laid on the Table of the Sabha.

#### Demand for interim relief by the Indian Federation of working Journalists

380. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of LABOUR, be pleased to state:

(a) whether it is a fact that the Indian Federation of Working Journalists has demanded interim relief of Rs. 300/-;

(b) the decision taken by Government on their demands; and

(c) if by when Government are going to appoint new Wage Board for Journalists?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Yes, Sir.

(b) and (c) The Government has decided to constitute a Wage Board for Working Journalists. The Government shall examine the question of granting interim relief, if any, in consultation with the Wage Board as per provisions of Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

#### Industrial Accidents

381. SHRI JAGADISH JANI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the number

of industrial accidents is increasing in the country since 1982-83;

(b) if so, what are the reasons therefor;

(c) the number of industrial accidents which took place in 1982-83, 1983-84 and 1984-85; and

(d) the steps taken to check such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c) The following statement would show that there is only a marginal increase in the number of industrial accidents reported under the provisions of the Factories Act, 1948:

Year	Reported injuries
1982	3,46,443
1983	3,49,254
1984	Not available

The increase in 1983 being marginal, could not be attributed to any specific reason.

(d) The State Governments and Union Territories, which are the appropriate authority for enforcing the provisions of the Factories Act, have been advised to strengthen the factory inspectorates and update the factory rules so that meaningful inspections are carried out and appropriate follow up action taken. Suitable measures for improving the safety awareness and technical skills of the employees are also being taken.

#### Policy regarding bulletin on TV

382. SHRI KAPIL VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any code has been laid down for the guidance of various TV centres telecasting news bulletins or any instructions issued from time to time in All India Radio and any scanning or post mortem done at Delhi of the news bulletins telecast by various centres-

(b) what is the strength of the reporting staff at the Lucknow T. V. Centre and whether any regular arrangements have been made for coverage of proceedings of the State Legislature; and

(c) whether the local bulletin telecast by the Lucknow T. V. centre is totally regional in character; if so, whether adequate attention is paid to the local news and the State's development activities and other important developments?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) News bulletins put out by Doordarshan Kendras are governed by guidelines to ensure accuracy, objectivity, impartiality and balanced representation to the activities of all parties, groups as well as events.

Doordarshan Kendras have been instructed to send copies of their bulletins to the Headquarters to monitor the quality of the bulletins.

(b) Doordarshan Kendra, Lucknow has only one Reporter. The proceedings of the State Legislature are covered mostly from News Agency copies. However, in special cases, a News Editor or an Assistant News Editor also attends the proceedings of the Legislature for reporting on important issues.

(c) The news bulletins put out by Doordarshan Kendra, Lucknow carries major national and international items but gives special emphasis on the news emanating from the State and the region regarding developmental activities and other important events.

#### **Working of D.A.V.P. Regional Centre at Lucknow**

383. SHRI KAPIL VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any assessment has been made about the working of D.A.V.P. Regional Centre at Lucknow for production of exhibition kits during the last three years;

(b) what is the annual target of production of exhibition kits for this centre; whether there has been any shortfall during the last three years, if so, the reasons therefor; and

(c) what is the expenditure incurred on the establishment including rent of building and salary of the officers and other staff during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) No formal assessment of the working of Regional Kit Production Centre at Lucknow was made during the last three years.

(b) The Centre had a target of producing 1000 exhibition kits annually. This target could not however, be achieved on account of certain operational difficulties.

(c) The total expenditure incurred on the establishment of the Centre during 1982-83, 1983-84 and 1984-85 was Rs. 4,64,000, Rs. 3,46,700 and Rs. 4,30,400 respectively.

#### **Transfer Policy of Officers of Central Information Service**

384. SHRI KAPIL VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the transfer policy in regard to Central Information Service Officers; and

(b) the number of CIS Officers who have been posted in the same media unit for more than six years and the same station for more than ten years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) The guidelines relating to transfer and posting of officers of Central Information Service are contained in the attached statement.

(b) Whereas 178 officers of the Service have completed over 6 years in the same Media Unit, 160 officers have remained posted at the same station for more than 10 years.